

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) and (b) There is no official estimate of black money in India. The National Institute of Public Finance and Policy in their report on 'Aspects of Black Economy in India' have estimated the black income in 1983-84 between 31,584 to 36,786 rupees in crores. The authors have however, admitted that their estimate is based on enormous assumptions and approximations each of which can be challenged.

(c) Government is fully committed to combat the menace of black money. All possible measures to curb generation of black money, legislative, administrative and institutional, are being taken from time to time. As a result of liberal fiscal policies, revenue collections have gone up in the last financial year. The liberalisation of Summary Assessment Scheme and reduction in the tax rates of direct taxes is, however, only one limb of the policy. The other limb is intensive scrutiny and searches and seizures in the remaining cases so as to leave no doubts in the minds of taxpayers that they cannot get away with anything they declare in their returns of income. Enforcement machinery is being strengthened and the number of searches have substantially increased.

Export of Engineering goods

1380. SHRIMATI RENUKA CHOWDHURY: Will the Minister of COMMERCE be pleased to state:

(a) what quota has been fixed for the export of engineering goods for the current financial year; and

(b) what would be the requirement of steel to reach the target of export in this sector?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI BRAHM DUTT): (a) There are no quotas fixed for export of engineering items.

(b) The requirement of steel and pig iron for engineering export in 1986-87 as estimated by the Engineering Export Promotion Council is 6,32,975 tonnes.

Export of Diamond

1381. SHRIMATI RENUKA CHOWDHURY: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact the diamond export is concentrated in the hands of few persons;

(b) how many registered exporters are there in this field; and

(c) whether Government have any plans to make this trade more broad-based?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI BRAHM DUTT): (a) No, Sir.

(b) and (c) There were over 1,400 exporters of diamonds in 1985-86 registered with the Gem Jewellery Export Promotion Council. This number has been increasing continuously.

Purchase of tobacco by S. T. C.

1382. SHRIMATI RENUKA CHOWDHURY: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that purchase of tobacco from farmers is handled by middlemen who pocket major share of the profit;

(b) what are the reasons for which STC is not making direct purchase of tobacco as is being done by the Food Corporation of India in the case of foodgrains; and

(c) what is the quantum and value of tobacco exported during 1985-86, country-wise?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI BRAHM DUTT): (a) Virginia Tobacco is being purchased by the registered exporters and dealers in tobacco at the various auction platforms operated by the Tobacco Board in Andhra Pradesh and Karnataka.

(b) The auction system ensures competition among the bidders and hence reasonable returns to the growers. The Tobacco Board steps in if there are no bidders at the minimum support price. Hence the necessity for STC to operate in a big way like the FCI has not been felt.

(c) A statement is enclosed.

Statement

The quantity and value of Unmanufactured Tobacco exported to major destination during 1985-86 is given below :-

(Qty. in '000' Tonnes,
Value in Rs. Crores)

S. No.	Country	Quantity	Value
1.	USSR	31.70	79.68
2.	U.K.	9.5	24.25
3.	YAR	6.46	5.95
4.	NEPAL	3.63	4.30
5.	ALGERIA	1.70	4.13
6.	GDR	1.62	4.12
7.	IRISH REP	0.74	1.92
8.	GERMANY F.R.	0.58	1.85
9.	SARABIA	1.64	1.66

TOTAL including of others: - *64.43 *139.91

*Provisional.

SOURCE : Tobacco Board, Guwahati

Steps to improve the functioning of the Income Tax Department

1383. SHRI KAILASH PATI MISHRA; Will the Minister of FINANCE be pleased to state:

(a) what is the number of ITOs. Assistant Commissioners and Commissioners of Income-tax in the Income-tax Department who were (i) dismissed/compulsorily retired and (ii) suspended and on whom major and minor penalties were imposed or, inquiries conducted by the C.B.I. during the years 1984, 1985 and 1986 (upto June, 1986) on charges of corruption, in-efficiency disproportionate assets and dereliction of duty;

(b) whether it is a fact that corruption is rampant in the Income-tax Department; and

(c) whether Government propose to appoint an Expert Committee to suggest steps to revamp and reorganise the administrative machinery in the Income-tax Department; if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) (i) and (ii) In 1984, four ITOs were dismissed/compulsorily retired 1 removed from service and 10 ITOs were suspended. Major penalty was imposed on one ITO on charges of corruption and inefficiency on the basis of enquiries conducted by the C.B.I.

In 1985, 4 ITOs were dismissed or compulsorily retired or removed from service and 13 ITOs were suspended. Minor penalty was imposed on one ITO

on the basis of enquiries conducted by the C.B.I. 3 inspecting Assistant Commissioners and 1 Commissioner of Income Tax were suspended.

In 1986, 2 ITOs were dismissed or compulsorily retired or removed from service and 2 ITOs were suspended.

(b) No, Sir. There is no material to show that corruption is rampant in the Income-tax Department.

(c) No, Sir.

Press report regarding exploitation of child labour

1384. SHR. CHIMANBHAI MEHTA: Will the Minister of LABOUR be pleased to state:

(a) whether Government's attention has been drawn to the press report captioned 'Child Labour-wanton exploitation' which appeared in the *Hindustan Times* of 17th June, 1986;

(b) whether it is a fact that the Harbans Singh Commission report on problems of child labour in Ramnathpuram has not been made public; if so, what are the reasons therefor;

(c) what are the findings and suggestions of the Commission; and

(d) whether any of the suggestions of the Commission have been implemented, if so, what are the details thereof and if not, what are the reasons for not implementing the same?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI D. A. SANGMA): (a) Yes, Sir.

(b) to (d) The Harbans Singh Commission was appointed by the State Government of Tamil Nadu and therefore action on the report has to be taken by them.

युनिगन बैंक आफ इंडिया, कलकत्ता
शाखा (गान्धियाबाद) के प्रबन्धक के
विरुद्ध आरोप

1385. श्री सत्य प्रकाश बालाजी : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या युनिगन बैंक आफ इंडिया कलकत्ता शाखा (गान्धियाबाद) के प्रबन्धक के विरुद्ध निम्न प्रतिभूतियों की लाखों रुपये का क्षण देने के एक मामले का पता लगा है ;

(ख) यदि हाँ, तो उसका व्यौरा क्या है ; और